

CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH

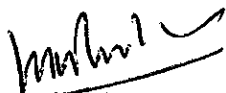
CP-27/04 in
OA No.720/2001

15th June, 2004

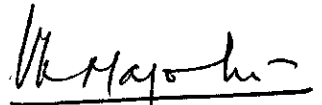
Applicant by Shri R.G.Walia. Respondents by Shri
V.S.Masurkar.

2. Learned counsel heard. Learned counsel of the
respondents stated that the respondents have assailed Tribunal's
order dated 22/10/2003 in OA No.720/2001 through Writ Petition
No.3850 of 2004 in the Hon. High Court which has~~be~~ been stayed.
Learned counsel of the applicant agreed that the Tribunal's order
has been stayed. However, he stated that the Writ Petition has
yet not been admitted and the case is listed on 21/6/2004. He
requested that the CP should be kept pending for some time.

3. Tribunal's order having been stayed by the Hon.High
Court, there is no need to keep this matter pending. The CP is
dropped. However, applicant shall have liberty to revive the
same if necessary on availability of High Courts' Orders on the
Writ Petition.



(S.G.DESHMUKH)
MEMBER(J)



(V.K.MAJOTRA)
VICE CHAIRMAN

abp

17/6/04